

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS

LOK SABHA

UNSTARRED QUESTION NO. 906

TO BE ANSWERED ON FRIDAY, THE 26TH JULY 2024

Health Insurance for Advocates

906. Shri Kodikunnil Suresh:

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether the Bar Council of India (BCI) has urged the Government to devise a medical and health insurance scheme for advocates and their families in the country;
- (b) if so, the response of the Government in this regard;
- (c) whether the Government is intending to bring advocates under any existing healthcare scheme; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW
AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF
PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) and (b): The need to frame a Medical and Life Insurance Scheme for Advocates and their dependents was proposed by delegation of advocates led by Chairman of BCI to Hon'ble Union Law Minister in year 2019. Thereafter a committee comprising the representatives from BCI/State Bar Council and senior officials of Government of India was constituted by the Central Government to work out a comprehensive Medical and Life Insurance Scheme for advocates and their dependents. The Committee has sought certain details such as number of advocates to be enrolled and practicing along with data such as age, total members of family etc from the BCI. After the receipts of these details, the Insurance Companies will be in a position to offer a scheme of insurance.

(c) and (d): There is no such proposal of the Government.